



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

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PART II— Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

*New Delhi, the 18th May, 2010/Vaisakha 28, 1932 (Saka)*

The following Act of Parliament received the assent of the President on the 17th May, 2010, and is hereby published for general information:—

### THE PAYMENT OF GRATUITY (AMENDMENT) ACT, 2010

(No. 15 OF 2010)

[17th May, 2010.]

An Act further to amend the Payment of Gratuity Act, 1972.

BE it enacted by Parliament in the Sixty-first Year of the Republic of India as follows:—

- (1) This Act may be called the Payment of Gratuity (Amendment) Act, 2010.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
2. In section 4 of the Payment of Gratuity Act, 1972, in sub-section (3), for the words "three lakhs and fifty thousand rupees", the words "ten lakh rupees" shall be substituted.

Short title and commencement.

Amendment of section 4 of Act 39 of 1972.

V. K. BHASIN,  
Secy. to the Govt. of India.